

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 42503 of 2015

(Arising out of Order-in-Appeal No. 189/2015(STA-I) dt. 21.09.2015 passed by the Commissioner of Service Tax (Appeals-I), Newry Towers, 2054/1, II Avenue, 12th Main Road, Anna Nagar, Chennai – 600 040)

M/s. Clearship Forwarders Pvt. Ltd.,
No. 17, VGP Square, I Cross Street,
St. Thomas Mount, Chennai – 600 016

: Appellant

VERSUS

The Commissioner of Service Tax,
Chennai-III Commissionerate,
Newry Towers, 2054/1, II Avenue, 12th Main Road, Anna Nagar,
Chennai – 600 040

: Respondent

APPEARANCE:

Shri R, Sai Prashanth, Advocate for the Appellant

Shri L. Nandakumar, Authorized Representative (A.R.) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 40972 / 2020

DATE OF HEARING: 29.10.2020

DATE OF DECISION: 29.10.2020

Order : Per Bench

Learned Counsel for the appellant submits that the appellant had filed declaration under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn.

2. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn, with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal.

3. Hence, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Sdd